

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 604
IB-106/ND/2021**

IN THE MATTER OF:

M/s. Bagrecha Enterprises Ltd.

...PETITIONER

Vs.

M/s. Auram Asset Management Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 19.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

Ms. Himanshi Chug, Proxy Counsel appearing on behalf of the main counsel Mr. Gulshan Sachdev seeks an adjournment, the matter is adjourned to **03.02.2023**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**